

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		Total
		Voted by the Assembly	Charged on the Consolidated Fund	
60	Charges on account of Loans and Advances, etc., [I—Loans to Local Bodies].	3,21,300	...	3,21,300
61	Charges on account of Loans and Advances, etc., [II—Agricultural Loans, etc.].	18,25,100	...	18,25,100
62	Charges on account of Loans and Advances, etc., [III—Loans to Autonomous District Councils, etc.].	18,000	..	18,000
65	Charges on account of Loans and Advances, etc., [VI—Industrial Loans].	3,60,000	...	3,60,000
67	Charges on account, of Loans and Advances, etc., [VIII—Educational Loans].	1,50,000	...	1,50,000
68	Charges on account of Loans and Advances, etc., [IX—Tea Garden Land Utilisation Loans, G. M. F. Loans, Fishery Development Loans, etc.].	20,00,000	...	20,00,000
	Grand total	1,06,35,551	9,14,93,635	10,21,29,186

ASSAM ACT No. XXI OF 1961

THE ASSAM APPROPRIATION (No.V) ACT, 1961

As passed by the Assembly

(Received the assent of the Governor on the 10th November 1961)

[Published in the *Assam Gazette*, Extraordinary, dated the 13th November 1961]An
Act

to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1958 in excess of the amount authorised or granted for the said services

It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

Short title 1. (1) This Act may be called the Assam Appropriation (No.V) Act, 1961.

Issue of Rs. 83,26,054 from the Consolidated Fund of the State of Assam for the financial year, 1957-58.

2. From and out of the Consolidated Fund of the State of Assam, the sums specified in column (3) of the Schedule amounting in the aggregate to the sum of two crores, eighty-three-lakhs, twenty-six thousand and fifty-four rupees shall be deemed to have been paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column (2) of the Schedule during the financial year ended on the 31st day of March 1958 in excess of the amounts authorised or granted for those services for that year.

Appropriation. 3. The sums deemed to have been paid and applied from and out of the Consolidated Fund of the State of Assam under this Act shall be appropriated and shall be deemed to have been appropriated, for the services and purposes expressed in the Schedule in relation to the financial year ended on the 31st day of March, 1958.

SCHEDULE

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		Total
		Voted by the Assembly	Charged on the Consolidated Fund	
		Rs.	Rs.	Rs.
5	Forest	40,04,090	...	40,04,090
	Interest on Debt and other obligations.	...	2,76,108	2,76,108
13	Jails	76,560	...	76,560
28	Civil Works (excluding Tools and Plants and establishment charges).	1,88,73,693	...	1,88,73,693
30	Electricity Schemes ...	2,552	...	2,552
56	Capital outlay on Electricity Schemes.	47,79,622	..	47,79,622
	Repayment of Debt.	3,13,429	3,13,429
	Grand total ...	2,77,36,517	5,89,537	2,83,26,054